

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-205-2020**

Ms. Kavya Jagdish Shetty ... Petitioner
Versus
Union of India & Ors. ... Respondents

Mr. Jatin Ramaiya, Advocate for the Petitioner.

Mr. S. Karpe, Advocate for Respondent Nos.1 and 3.

Mr. Vallabh Tokekar, Advocate for Respondent No.2.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 6th October, 2020

P.C.

Heard Mr. J. Ramaiya, learned counsel for the Petitioner.
Mr. Karpe, learned counsel for Respondent Nos.1 and 3 and Mr. V.
Tokekar, learned counsel for Respondent No.2.

2. Mr. Tokekar on the basis of the instructions states that the representation of the Petitioner has been rejected and by the next date, he will place on record the order of rejection. He also states that he will obtain appropriate instructions on the issue of answer of examination which was to be scheduled in October of this year. He states that on the basis of knowledge such examination is on demand. However, he states that proper details will be placed on record or at least he will obtain

instructions on this issue by the next date. He states that he will also place on record the orders passed by the Apex Court as also this Court on the similar issue by the next date. Accordingly, we place this matter for further consideration on 13th October, 2020 so that Mr. Tokekar will get sufficient time to obtain the instructions in the matter.

3. Taking into consideration the very purpose of establishment of Respondent No.2 and also the circumstance that the Petitioner who is presently working as domestic help and pursuing her education thereby surely the Respondent No.2 will find out solution so that the facilities are extended to the Petitioner to continue her education despite these adverse circumstances.

4. Stand over to 13th October, 2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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